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O-A 96/89

Serial No. of Order	Date of Order	Order with Signature
3	18/7/90	<p>Copy of copy be served on the counsel for the applicant as prayed on behalf of Mr. B. Pal failing which the copy shall be taken into consideration.</p> <p>Put up this case on 16/8/90 for hearing.</p> <p style="text-align: right;">R/S Vice-Chairman</p>
4	16/8/90	<p>Copy of copy has been served. Call on 11-9-90 for hearing.</p> <p style="text-align: right;">Vice-Chairman</p> <p style="text-align: right;">H/S Member(J)</p>
5	11.9.90	<p>Mr. B. K. Sahu, for the applicant files a memo stating that as the impugned order of suspension has already been <del>revoked</del> invoked, he wants to withdraw the Original Application. The Respondents have filed a copy of the order of <del>revocation</del> <sup>order</sup> <del>invocation</del> of the suspension <del>as in</del> (Annexure-R/1) So, the applicant is allowed to withdraw the application and the case is disposed of as withdrawn without cost.</p> <p style="text-align: right;">R/S Vice-Chairman</p> <p style="text-align: right;">H/S Member(Judicial)</p>